CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 1357/2002

This the 4th day of April, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

- Smt Zabhina Devi
 W/o Late Sh. Bhoop Singh
- Sh. Naurang SinghS/o Late Sh. Bhoop Singh

Both Residents of

Mohalla Rai Bawi Village & P.O. Murthal Distt. Sonepat, Haryana.

...Applicants '

(By Advocate: Sh. L.C.Rajput)

Versus

- 1. The Lt. Governor
 NCT of Delhi
 through Chief Secretary
 Indra Gandhi Indore Stadium
 New Delhi.
- 2. The Deputy Secretary (Services)
 Govt. of NCT of Delhi
 (Service-II Department)
 Delhi
 Delhi
 Delhi Secretariat A-Wing
 Fifth Level, I.P.Estate
 New Delhi.

...Respondents

(By Advocate: Sh. T.D.Yadav proxy for Sh. Vijay Pandita)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

filed by the applicant seeking This is an OΑ appointment on compassionate grounds. Applicant has impugned order dated 12.10.2001 vide which his request for appointment on compassionate grounds have been rejected. While rejecting the request the respondents had taken a view that the request being rejected as per the instructionss/guidelines contained in scheme for compassionate appointment dated 14.12.99. They had also reiterated their earlier decision as taken in the meeting dated 17-19.4.2000. Further they had also mentioned that there were shortage of vacancies and

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besides that the economic status of the family was also taken into consideration and the case of the applicant was not found fit for giving appointment on compassionate grounds.



2. Counsel for applicant had submitted that though the respondents has taken the plea of shortage of vacancies but Delhi Administration has large number of departments and large number of employees are working in the Delhi Administration so they cannot be allowed to take this plea.

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- As far the economic status of the applicant is concerned, 3. the applicant submitted that at the time when the case was . considered for the second time, applicant informed the department that he is no more in service, so his case considered for appointment on compassionate grounds. Counsel applicant has also referred to a judgment of Balbir Kaur Steel Authority of India reported in AIR 2000 SC 1956 wherein the Hon'ble Supreme Court has given the directions that retiral benefits were taken into consideration while determining the status of the family. Counsel for applicant also referred to a judgment reported in AIR-1999 SC 564 where directions were given to the respondents to take immediate the second son of the steps for giving employment to applicant. Counsel for applicant then also referred to another judgment reported in AIR 1989 SC 1976 (Sushma Gosain UOI) wherein it is directed that if there is no post for appointment on compassionate grounds than a supernumory post be created for the applicant.
- 4. However, as against this respondents submitted that as per the judgment given by Hon'ble Supreme Court in LIC vs. Asha Ram Chandra Ambedkar and others reported in JT 1994 (2) SC 83 wherein Hon'ble Supreme Court has observed that High Court and



the Administrative Tribunals cannot give directions for appointment on compassionate grounds but can direct consideration of the case for such an appointment.



- 5. In this case since the case of the applicant has been considered twice by the respondents and the respondents have found that applicant does not come up to the mark as per the guidelines given by the DOPT as on 3.12.99 and besides that vacancies against which appointment on compassionate grounds was made are limited to 5% of vacancies assigned in a year so on that ground also case of the applicant has been rejected, since the number of vacancies on compassionate appointment quota are not available to the respondents.
- 6. I have considered the rival contentions and have also perused the records. As far the economic status of the applicant is concerned, respondents have placed on record a certificate issued by H.K.Middle School, Murthal (Sonepat) issued as long back as 2.12.96 which has been countersigned by Sub-Divisonal Education Officer also. According to this, applicant was working as a trained teacher since 1.4.95 and was drawing a basic salary of Rs.1200/- plus perks etc. which means that the economic status of the applicant did not warrant that compassionate appointment should be granted. Since the applicant was already in employment merely because when his case was taken up second time at his request, the applicant then ceased to be in employment that is not a case for grant of employment because when the case was taken up for the first time he was already in employment. Thus the applicant was well gainfully employued. Thus his case was not within the purview of Scheme for compassionate appointment.



7. As such I am also of the view that the applicant is not entitled for compassionate appointment and no interference is called for. Accordingly, OA is dismissed.



(KULDIP SINGH) Member (J)

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